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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR**

**ORIGINAL APPLICATION NO. 230/2005**

Date of order: 07.03.2007

CORAM:

**HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN.  
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.**

Azmal Hussain S/o Shri Maqbool Hussain Ji, aged about 39 years, resident of - Village - Afganana, P.O. - Istampur, District - Jhunjhunu (Raj.), at present working / employed on the post of Helper Grade - 1<sup>st</sup>, Train Light Electric under Section Engineer Electric Sadulpur, Bikaner Division, North-West Railway.

...Applicant.

Mr. J.K. Mishra, proxy counsel for  
Mr. B. Khan, counsel for applicant.



**VERSUS**

1. Union of India through General Manager, North-West Railway, Jaipur (Raj.).
2. The D.P.O., North-West Railway, Bikaner Division, Bikaner.

...Respondents.

Mr. Salil Trivedi, counsel for respondents.

**ORDER**

[ per Hon'ble Mr. Kuldip Singh, Vice Chairman ]

The applicant has impugned Annexure A/1 order dated 10.05.2005 vide which the respondent-department/Railways have restructured the staff in the Electric Department to be placed at various stations. The applicant has a grievance that the respondent-department by restructuring the staff at various stations has not followed the standard norms and they have done it so on the sweet-will and the action of the respondents in changing/amending the cadre strength is against the policy issued by the Railway Board and as such order in question is illegal one. Consequent there to, the respondents have also transferred the applicant, which also violates the public


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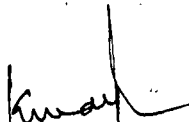
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safety as well as the interest of the administration as the same has been made in a very peculiar manner without any norms.

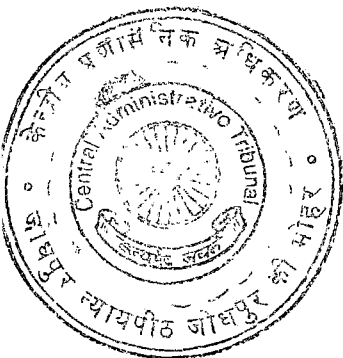
2. Though the applicant has annexed the guidelines dated 27.12.2004 issued by the Railway Board relating to bench marking for providing maintenance & escorting staff for AC coaches as well as maintenance staff for TL coaches, he has nowhere pointed out as to which of the guidelines/norms has been violated. We find that this is a policy decision of the railways/ department and the department is competent to look into the needs of the particular station to reduce/increase the cadre strength of the staff at that particular station. The applicant has a grievance against that. The allegation of the applicant is that the respondents have transferred him in an arbitrary manner and also they have not justified the impugned order.


3. We find from the perusal of Annexure R/1 wherein the justification has been given for maintaining the strength of staff of the particular cadre at particular station. Since the staff strength has been increased at a particular station as per Annexure R/1 by following guidelines of the Railway Board, we are of the view that the Original Application has no merit and the same is to be dismissed. We do so.  
No costs.

  
 [ Tarsem Lal ]  
 Administrative Member

  
 [Kuldip Singh]  
 Vice Chairman

/Kumawat/



Part II and III destroyed  
in my presence on 02-06-14  
under the supervision of  
action officer ( ), as per  
order dated 02-07-14  
  
Action officer (Record)

R/C copy  
on 9/31/07  
  
HJ

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